

(2026) 07 MAD CK 0204

In the Madras High Court, Madurai Bench

Case No : Crl.O.P(MD)No.14256 of 2026

Suresh and Others

APPELLANT

Vs

The State of Tamil Nadu and Another

RESPONDENT

Date of Decision : 17-07-2026

Acts Referred:

Bharatiya Nyaya Sanhita, 2023 — Section 191(2), 191(3), 296(b), 127(2), 115(2), 118(1), 351(2)

Citation : (2026) 07 MAD CK 0204

Hon'ble Judges : R. Vijayakumar, J.

Bench : Single Bench

Advocate : For Petitioners: Mr.J.Kiruthin; For R1: Mr.B.Arun, Government Advocate (Crl.Side); For R2: M/s.P.Krishnaveni

Final Decision : Allowed

Judgement

The present petition has been filed by A1 to A7 in Crime No.35 of 2026, on the file of the 1st respondent police, seeking to quash the FIR, wherein they are charged with the offences under Sections 191(2), 191(3), 296(b), 127(2), 115(2), 118(1) and 351(2) of BNS, 2023.

2. Pending investigation, the parties have entered into a compromise wherein the defacto complainant had agreed for quashing of the FIR.

3. Today, the defacto complainant is present in-person and he acknowledges the fact that he had agreed for quashing of the F.I.R.

4. Considering the above said facts, F.I.R. in Crime No.35 of 2026, on the file of the 1st respondent police is hereby quashed.

5. Accordingly, this Criminal Original Petition stands allowed. The joint compromise memo shall form part and parcel of the order.